

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/544/2024 C.P. (IB)/65(MB)2020

IN THE MATTER OF

State Bank Of India

Vs

Vindhyavasini Corporation Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:- Adv. Amir Arsiwala (PH)

For the Respondent: Adv. Abdullah Qureshi (PH)

ORDER

IA 544/2024:- Both the counsels have concluded their arguments and are granted time to file their Written submissions. In view of the request made adjourned to **16.07.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)